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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 15.9.98

OA 299/98

Subodh Kumar Srivastava r/o 8036, Pocket-11, Sector-B, Vasant Kunj, New Delhi.

... Applicant

Versus

1. Union of India through Secretary, Ministry of Textiles, Central Secretariat, New Delhi.
2. Additional Secretary and Development Commissioner (Handicrafts), West Block VII, R.K.Puram, New Delhi.
3. Development Commissioner (Handicrafts), West Block No.7, R.K. Puram, Sector-1, New Delhi.
4. Dy.Director (Administration-1) Office of the Development Commissioner (Handicrafts), Ministry of Textiles, West Block-7, R.K.Puram, Sector-1, New Delhi.
5. Dy.Director (Handicrafts), office of the Development Commissioner (Handicrafts), Sarpanch House, Tonk Phatak, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr.C.B.Sharma

For the Respondents

... Mr.Zakir Hussain, brief
for Mr.M.Rafiq

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Subodh Kumar Srivastava, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction to the respondents to allow him to work at Jaipur on the post of Inspecting Officer, PSICII, Jaipur.

2. Heard the learned counsel for the applicant and Mr.Zakir Hussain, Advocate, brief holder for Mr.M.Rafiq, counsel for the respondents, and Shri Dhanraj, Inspecting Officer, departmental representative for the respondents.

3. The grievance of the applicant is that while working on the post of Inspecting Officer at Jaipur he was transferred to Delhi and after 11 days of his joining at Delhi he has been transferred to Calcutta vide order dated 18.5.98 and that the aforesaid orders, transferring him from Jaipur to Delhi and from Delhi to Calcutta, were passed with a view to harassing

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him. The applicant has made a representation regarding his grievance vide Annexure A-4 dated 21.5.98 and he wants the same to be decided through a detailed speaking order.

4. In the circumstances, this application is disposed of, at the stage of admission, with a direction to respondent No.3 to decide the applicant's representation dated 21.5.98, at Annexure A-4, within a period of one month from the date of receipt of a copy of this order in the light of the facts mentioned therein keeping in view the instructions and guidelines on the subject. No order as to costs.

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK